

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00440/2019 in OA/310/00100/2019

Dated Tuesday the 6th day of August Two Thousand Nineteen

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)
HON'BLE MR. T. JACOB, Member (A)**

Union of India
Rep. by the Chairman
Railway Board, Rail Bhawan
New Delhi - 1. ... Applicant / 1st respondent in OA

By Advocate Ms. R. Sathyabama

Vs

R. Manimaran
Dy. CSO(ME)/HQ/S.Rly. ... Respondent/Applicant in OA

By Advocate M/s. S. Shiva Shanmugam

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

Heard. MA is filed by the 1st respondent in OA 100/2019 seeking extension of time for compliance of the order of this Tribunal and passing appropriate orders. Learned counsel for MA applicant submits that correctness in the caste certificate is pending before the State Level Scrutiny Committee. She requests for further time to process the matter.

2. Learned counsel for the MA respondent however opposes the grant of any further time.
3. Therefore in the interest of justice, six months time is granted to the MA applicant.
4. Accordingly, MA for extension of time is disposed of.

**(T.Jacob)
Member(A)**

**(P. Madhavan)
Member(J)**

06.08.2019

SKSI